

1	2
Union Territories	
1. Andaman and Nicobar Islands	140
2. Arunachal Pradesh*	
3. Chandigarh	1756
4. Dadra and Nagar Haveli**	
5. Delhi	23010
6. Goa	1284
7. Lakshadweep	114
8. Mizoram	342
9. Pondicherry	836
10. C.E.E.	—
All India Total :	275777

Note :—1. *No Employment Exchange is functioning in Sikkim and Arunachal Pradesh.

2. **One Employment Exchange is functioning in this Union Territory, but data are not being received.

Review of Policy regarding vacation of Government accommodation who are having their own houses

957. DR. G. S. RAJHANS :
SHRI RAJ KUMAR RAI :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether, keeping in view the critical housing problem in the Capital, Government proposed to review the existing policy to get vacated the Government accommodation from those Government employees who own a house in their name or in the name of any of the members of their family;

(b) if not, the reasons therefor; and

(c) what other measures Government propose to adopt to meet the critical housing problem in the capital ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) No, Sir.

(b) Central Government employees who are having their own houses have been made eligible for general pool accommodation on

the basis of the recommendations of the National Council (JCM) which were accepted by Government.

(c) The Government propose to undertake construction of additional general pool residential accommodation in the 7th Five Year Plan.

Overhaul of DDA

958. DR. G. S. RAJHANS :
SHRI YASHWANTRAO GADAKH PATIL :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government consider that there is an urgent need for an overhaul of the DDA keeping in view the large scale corruption therein;

(b) if so, the time by which it is proposed to be done; and

(c) if not, the reasons therefor ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) and (b). In view of the enormity of functions and continuous criticism of the working of DDA, it has been decided to streamline the functioning of the organisation. For this purpose, services of an Expert Agency have been engaged by DDA who are expected to submit report within a year. The report will be considered and action taken as soon as it is received.

(c) Does not arise.

Probe Into Houses built by DDA without foundation

959. SHRI V. S. VIJAYARAGHAVAN :
SHRI KAMAL NATH :
SHRI RAMASHRAY PRASAD
SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether about one thousand five hundred houses built by DDA and ready for allotment were found to be without foundation;

(b) whether any enquiry has been made into this case;

(c) if so, the action taken against the persons responsible therefor; and

(d) the steps being taken to see that such malpractices are rooted out ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR) :

(a) Recently deviations in foundations from those specified were found in respect of 192 flats in the Self Financing Scheme at Kishangarh.

(b and (c). The case has been handed over to the CBI for enquiry. Meanwhile, 5 DDA officers concerned with the work have been suspended pending regular departmental proceedings. The cases of two officers who have reverted to their parent department of CPWD, are being processed in the Ministry of Works and Housing/CPWD.

Payments to the contractor have been stopped w. e. f. 3-2-84, the date when this defect was noticed. He has also been debarred from further tendering.

(d) The DDA have informed that they have taken several administrative measures. The important administrative measures taken are as follows :

- (i) Strengthening of their quality control wing.
- (ii) Rationalization of work load, systematic survey and rectification of defects, implementation of strengthening measures, streamlining inspection procedure for ensuring strict supervisory discipline, maintenance of proper register at the site of work regarding testing of materials and instruction of the senior officers. etc., during inspections carried out by them.
- (iii) Issuance of the structural designed of all major projects by the Central Design zone headed by the Chief Engineer (Design).
- (iv) Constitution of a Committee consisting of the concerned Chief Engineers, Chief Architect and Chief Engineer (Design) to examine all major architectural and structural design aspects.
- (v) Action for improving the standard of materials, intensive control and checks.
- (vi) Issuance of instruction that all important material like cement, steel, bitumen, pipes, etc. should be procured by DDA directly from reputed firms and supplied to the contractors departmentally.

Area brought under Cultivation of Coconut Palms in States

960. SHRI V. S. VIJAYARAGHAVAN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the additional area brought under coconut cultivation during the past three years with State-wise break-up;

(b) whether some specific incentives are being given to the growers for increasing cultivation of coconut palms; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) An additional area of 72700 hectares was brought under coconut